

**Central Administrative Tribunal
Jammu Bench, Jammu**



T.A. No.5267/2021
(S.W.P. No.1514/2009)

Thursday, this the 20th day of May, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Tarun Shridhar, Member (A)**

Vijay Singh Parihar,
Aged 37 years,
S/o Shri Munshi Ram Parihar,
R/o Matta Kishtwar.

..Applicant

(*Nemo* for applicant)

VERSUS

1. State of Jammu and Kashmir
Through Commissioner-cum-Secretary to
Government of J&K,
Rural Development Department,
Civil Secretariat, Srinagar.
2. Assistant Commissioner Development,
Kishtwar.
3. Executive Engineer,
Rural Engineering Wing, Kishtwar.
4. Block Development Officer,
Paddar Kishtwar.

..Respondents

(Mr.Sudesh Magotra, Deputy Advocate General)



ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

This T.A. arises out of SWP No.1514/2009 filed before the Hon'ble High Court of Jammu & Kashmir, in which the applicant claims the relief under the National Rural Employment Guarantee Scheme (NREGA). The matters of this nature are not amenable to the jurisdiction of the Tribunal.

2. We, therefore, direct the Registry to return the SWP to the Hon'ble High Court.

(Tarun Shridhar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

May 20, 2021
/sunil/rk/sd/